

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB)No. 473/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th December 2017, 10.30 A.M

Name of the Company	Trilok Infracon (India) Pvt Ltd. -Vs- Forbesgunj Food Processing Pvt Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

*Kuldeep Mallik Advocate
Petitioner*

*K.D.Mallik
4/12/2017*

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

It appears that by our order dated 09/11/2017 petition u/s.9 has been admitted and Interim Resolution Professional (IRP) was appointed. Till date no progress report has been filed. IRP is directed to file progress report within 10 days from today. He is also directed to remain present in Court on 20/12/2017.

List on 20/12/2017.

Office is directed to serve a copy of this Order on the Interim Resolution Professional by E-mail as well as by Speed Post.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)